


Returns of Assets and Liabilities as on 31st March, 2013.

1. Name of the Government Servant : Nikhil Aggarwal
2. Service to which he belong : Judicial Service
3. Total length of service on date : 3 Years, 5 Months & 27 days
- (I) In NON-GAZETTED Rank : NIL
- (ii) In GAZETTED Rank : Gazetted Rank
4. Present post and place of posting : Civil Judge(Jr.div.)-cum-JMIC, Court No.II,
Hamirpur w.e.f. 20.05.2013.
5. Total Annual Income from all sources during the calender year immediately preceding the 1st day of April, 2013. Rs. 670946/-

DECLARATION:-

I, hereby declare that the particulars from form I to V are complete, true and correct as on 31.03.2013 to the best of my knowledge and belief, in respect of information due to be furnished by me under the provision of Sub Rule (I) of Rule 18 of the Central Civil Services (Conduct) Rule, 1964.

Dated:


Signature
Civil Judge(Jr.Divn.)-cum-
Judicial Magistrate 1st Class,
Court No.II, Hamirpur, H.P.

Note:-

1. This return shall contain particulars of all assets and liabilities of the Government Servant either in his own name or in the name of any other person.

2. If a government servant is member of Hindu undivided family with Coparcener rights in the properties of the family either as a "Karta" or as a member, He should indicate in the return in item no.I the value of such share in such property and where it is not possible to indicate the exact value of such share its appropriate value suitable explanatory notes may be added where necessary.

FORM-I

STATEMENT OF THE IMMOVABLE PROPERTY AS ON 31.03.2013
(i.e. LAND, HOUSE, SHOPS AND OTHER BUILDING ETC.)

1.	Description of property	Immovable property
2.	Precise location (Name of District, Division, Tehsil in which the property is situated and also its distinctive number etc.)	(1) Land of Swanipuram Gwalior Road Jhansi 2000 square feet (2.) House (property) No. 1078 Civil lines, Jhansi, 8100 Sq. feet.
3.	Area of land (in case of land and building)	As above
4.	Nature of land (in case of landed property)	Plot
5.	Extent of interest	Half share & 30% share, respectively.
6.	If not own name state in whose name held and his/ her relationship. If any, with the Government servant.	-----
7.	Date of acquisition.	28.01.1994, 12.12.2009
8.	How acquired (Whether by purchase, Mortgage, lease, inheritance, gift or otherwise) and name with details of person(s) from whom acquired (address and Government servant if any, with the person/persons concerned see Note I below)	Purchased & Ancestral
9.	Value of property (see Note 2 below)	50,000/- 90,00,000/- respectively.
10.	Particulars of sanctions of prescribed authority, if any.	Purchased & Ancestral, respectively.
11.	Total Annual income from the property.	-----

Dated:


Signature

Civil Judge (Jr. Divn.)-cum-
Judicial Magistrate 1st Class,
Court No. II, Hamirpur, H.P.

NOTE 1 :- For purpose of Column 9 of the term (lease would on a lease of immovable property from year to year or for any term exceeding one year or reserving a yearly rent. Where, however the lease of immovable property is obtained from person having official dealing with the Government servant, such a lease should be shown in this in respect of the term the lease where it is short term or long term and periodically of the payment of the rent.

NOTE 2 :- In column no. 10 should be shown (a) where the property has been acquired by purchase, mortgage or lease, the price or premium paid for such acquisition (b) where it has been acquired by lease the total annual rent thereof: and (c) where

FORM-II

STATEMENT OF LIQUID ASSETS AS ON 31.03.2013.

1.	Description	Saving Account
2.	Name and address of the Company Bank etc.	(1) N.S.C. (2) Allahbad Bank City Office Jhansi, A/C No. 20,287657254. (3) State Bank of India Main Branch Jhansi, A/C No. 00000010970328476. (4) State Bank of India, The Mall Shimla A/C 000000200130127796
3.	Amount	(1) Rs. 2,10,000/- (2) Rs. 8923=23/- (3) Rs. 1359=00/- (4) Rs. 61238=00/-
4.	If not own name and address of persons in whose name held and his/her relationship with the Government Servant.	In own name
5.	Annual income derived.	Simple interest as per R.B.I. norms
6.	Remarks.	

Dated:



Signature

Civil Judge(Jr.Divn.)-cum-
Judicial Magistrate Ist Class,
Court No.II, Hamirpur, H.P.

NOTE I :- In column 7, particulars regarding sanctions obtained or report made in respect of the various transactions may be given.

Note II :- The term "emoluments" means the pay and allowances received by the Government Servant

FORM-III
STATEMENT OF MOVABLE PROPERTY AS ON 31.03.2013.

1.	Description of item	1. Wooden Cabin 2. Four foam Mattress 3. L.C.D. 4. Furniture Including bed boxes 5. Washing Machine	6. Refrigerator 7. A.C. 8. Microwave 9. Life Line Tread Mill 10. Swift Desire Car
2.	Price of value at the time of acquisition and/or the total payment made up to the date of return, as the case may be, in the case of articles purchased on hire a purchase of installment basis.	1. Rs. 12,000/- 2. Rs. 29,000/- 3. Rs. 32,000/- 4. Rs. 52,000/- 5. Rs. 18,000/-	6. Rs. 19,000/- 7. Rs. 45,400/- 8. Rs. 12,000/- 9. Rs. 29,000/- 10. Rs. 5,50,000/-
3.	If not in own name, name and the address of the persons in whose name and his/her relation with the Government Employee.	In my own name.	
4.	How acquired with approximate date of acquisition.	Purchased by own saving.	
5.	Remarks.	Only Swift Desire Car acquired by gift.	

Dated:


Signature

Civil Judge(Jr.Divn.)-cum-
Judicial Magistrate 1st Class,
Court No.II, Hamirpur, H.P.

- NOTE 1 :-** In this form information may be given regarding items like:-
(a) Jewelry owned by him (Total value)
(b) Silver and other precious metals and precious stones owned by him not forming part of jewelry (Total value)
(c) (I) Motor Cars (II) Scooters/Motor Cycle (III) Refridgrators/Air Conditioners (IV) Radio/Radiograms/Television Sets and any other articles, the value of which individually exceeds Rs. 1,000/-.
1. Value of items of movable property individually worth less than Rs. 1,000/- other than articles of daily use such as clothes, books, utensils, crockery etc. added together such as lumpsum.

NOTE 2 :- In column 5 may be indicated whether the property was acquired by purchase, inheritance, gift or otherwise.

NOTE 3 :- In column particulars regarding sanctions obtained on report

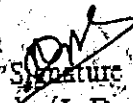
FORM-IV.

STATEMENT OF PROVIDENT FUND AND LIFE INSURANCE POLICY AS ON 31.03.2013

Sr. No.	Insurance policy no. and date of policy	Name of insurance company	Sum assured/ date of maturity.	Amount of annual premium	Type of provident fund	Closing balance as reported by the Audit/ A/C No. alongwith date of such balance.	Contribution made subsequent to the closing balance (in Rupees)	Total (in Rupees)	Remarks. If dispute regarding closing balance the figure according to the Govt. employee should be mentioned in this column.
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.
1.	232022614 28.01.1998	L.I.C	1,00,000/- 28.01.2023	7279/-	(1)G.P.F. A/C H.P. 03-3774 (2) PPF A/C No. 721, Head Post Office Jhansi	126694/- as on April, 2012 3,10,000/-	103984/- monthly subscription, D.A. & Interest	2,30,678/-	These insurance policy and G.P.F. Are in my name.
2.	233292080 28.01.2005	L.I.C	5,00,000/- Whole life	20287/-					
3.	231052090 28.02.2003	L.I.C	75,000/- 28.02.2024	3413/-					
4.	230631831 28.05.2000	L.I.C	1,00,000/- 28.05.2023	7317/-					
5.	233910260 20.06.2006	L.I.C	5,00,000/-	24610/-					
6.	230379202 28.09.1994	L.I.C	70,000/-	3,398/-					
7.	231069880 28.11.2003	L.I.C	3,00,000/-	19875/-					
8.	232022614 28.01.1998	L.I.C	1,00,000/- 28.01.2023	7279/-					

8.	232441745 28.12.2001	L.I.C	6,00,000/-	29221/-				
9.	2335170707 19.12.2005	L.I.C	5,00,000/- Whole life	24610/-				

Dated:

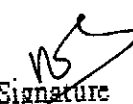

Signature
Civil Judge(Jr.Divn.)-cum-
Judicial Magistrate Ist Class,
Court No.II, Hamirpur, H.P.

FORM NO. V.

STATEMENT OF DEBITS AND OTHER LIABILITIES AS ON 31.03.2013

1.	Amount	-----
2.	Name and address of the creditor.	-----
3.	Date of incurring liability	-----
4.	Detail of Transaction	-----
5.	Remarks.	-----

Dated:


Signature
Civil Judge(Jr.Divn.)-cum-
Judicial Magistrate Ist Class,
Court No.II, Hamirpur, H.P.


NOTE : 1 :- Individual items of loans not exceeding three months emoluments of Rs. 1,000/- whichever is less, need to be included.

NOTE : 2 :- In column 6 information regarding permission if any, obtained from or report made to the competent authority may also be given.

NOTE : 3 :- The term "emoluments" means pay and allowances received by the Government Servant.

NOTE : 4 :- The statement should include various loans and advances availed by the Government employee like advance for purpose of conveyance, house building advance etc. (other than advances of pay and travelling allowance) advances from the G.P. Fund and loans of Life Insurance Policies and fixed deposit.

Dated:


Signature
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